

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH, AGRA**

**BEFORE SH. RAMIT KOCHAR, ACCOUNTANT MEMBER
AND
SH. SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.112/AGR/2022
Assessment Year: 2019-20

Vacmet India Limited 4/117 2A Civil Lines Church Road, Agra 282002, Uttar Pradesh PAN No. AAACV5120B	Vs.	CIT (Appeals) NFAC Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	Written withdraw application filed
Respondent by	Shri Shailendra Srivastava, Sr. DR

Date of hearing:	23/01/2025
Date of Pronouncement:	07/02/2025

ORDER

PER SUDHIR KUMAR, JUDICIAL MEMBER:

This appeal by the assessee is directed against the order of the National Faceless Appeal Centre, Delhi [hereinafter referred to as “NFAC”] vide order dated 23.12.2021 pertaining to assessment year 2019-20.

2. At the time of hearing before us, the Ld. Counsel for Assessee informed that the assessee is not interested in prosecuting the appeal hence it is requested that the appeal may kindly be treated as withdrawn.

3. The Ld. Sr. Departmental Representative (Ld. Sr. DR) did not object to withdrawal of the appeal by assessee. Accordingly, the appeal is dismissed as withdrawn and not pressed.

4. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 07.02.2025.

Sd/-

(RAMIT KOCHAR)
ACCOUNTANT MEMBER

Neha, Sr. PS, Pooja, Sr. PS
Date: 07 .02.2025

Sd/-

(SUDHIR KUMAR)
(JUDICIAL MEMBER)